

April 18, 2022
Sl. No.16 to 20
Court No.1
s.biswas

WPA(P) 119 of 2021

Aminuddin Khan

vs.

Union of India and others

With

WPA(P) 121 of 2021

Siraj Mir

vs.

Union of India and others

With

WPA(P) 97 of 2022

Achhima Khatun

vs.

Union of India and others

With

WPA(P) 98 of 2022

Amjad Hossain and another

vs.

Union of India and others

With

WPA(P) 99 of 2022

Afchhar Ali Miya

vs.

Union of India and others

Mr. Soumen Banerjee,
Mr. Arabindu Maji,
Mr. Pranoy Basak, Advocates

... for the petitioner
in WPA (P) 119 of 2021

Mr. Firdous Samim,
Ms. Gopa Biswas, Advocates

... for the petitioner
in WPA (P) 121 of 2021

Mr. Debabrata Dhar,
Mr. Prodyot Kr. Ray,
Ms. Paramita Sahu, Advocates

... for the petitioner in WPA(P) 97,98,99 of 2022
and intervenor in WPA (P) 119, 121 of 2021

Mr. Anuran Samanta, Advocate

... for the ECI
in WPA (P) 119 of 2021

Mr. S. N. Mookherjee, Id. AG
Mr. Anirban Ray, Id. GP
Mr. T. M. Siddiqui,
Mr. Raja Saha,
Mr. Debasish Ghosh,
Mr. Nilotpall Chatterjee, Advocates

... for the State

Ms. Amrita Pandey,
Ms. Anamika Pandey, Advocates

... for the Union of India

It is pointed out that the legal heirs of the victims who had died on account of alleged firing by the CISF during the Assembly Elections in April, 2021, have already filed the petitions being WPA (P) 97 of 2022, WPA (P) 98 of 2022 and WPA (P) 99 of 2022.

Learned counsel for the petitioner in the public interest petitions being WPA (P) 119 of 2021 and WPA (P) 121 of 2021 does not dispute that there is no necessity to maintain the separate public interest petition.

Hence, WPA (P) 119 of 2021 and WPA (P) 121 of 2021 are dismissed as not maintainable.

Learned counsel appearing for the Union of India and learned Advocate General appearing for the State are granted four weeks time to file their affidavits-in-opposition, thereafter affidavit-in-reply be filed within one week.

List on 13.06.2022.

[Prakash Shrivastava, C.J.]

[Rajarshi Bharadwaj, J.]